

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 30th July, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPER LAID ON THE TABLE

AUDIT REPORT (POSTS AND TELEGRAPHS)

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under article 151(1) of the Constitution, a copy of the Audit Report (Posts and Telegraphs), 1956—Part I. [Placed in Library. See No. S-274/56.]

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sitings of the House in its Sixteenth Report has recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

1. Shri C. Ramasamy Mudaliar.
2. Shri Krishnacharya Joshi.
3. Shri M. Hifzur Rahman.
4. Shri N. Somana.
5. Shri Raj Bahadur.
6. Shri A. E. T. Barrow.
7. Shri Sofi Mohd. Akbar.
8. Maulana Moham:mad Saeed Masuodi.
9. Shri R. Velayudhan.

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I take it that the House agrees with the recommendations of the Committee.

Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

ELECTION TO COMMITTEE

ALL-INDIA INSTITUTE OF MEDICAL SCIENCES

The Minister of Health (Rajkumari Amrit Kaur): I beg to move

"That in pursuance of clause (g) of Section 4 of the All-India Institute of Medical Sciences Act, 1956, the Members of this House do proceed to elect in such manner as the Speaker may direct, two Members from amongst themselves to be Members of the Institute."

Mr. Speaker: The question is:

"That in pursuance of clause (g) of Section 4 of the All India Institute of Medical Sciences Act, 1956, the Members of this House do proceed to elect in such manner as the Speaker may direct, two Members from amongst themselves to be Members of the Institute."

The motion was adopted.

STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL*

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill further to amend the State Financial Corporations Act, 1951.

*Published in the Gazette of India Extra-ordinary Part II—Section 2. dated 30-7-56 pp. 621—634.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the State Financial Corporations Act, 1951."

The motion was adopted.

Shri A. C. Guha: I introduce* the Bill.

STATES REORGANISATION BILL—contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Pandit G. B. Pant on 26th July, 1956:

"That the Bill to provide for the reorganisation of the States of India and for matters connected therewith, as reported by the Joint Committee, be taken into consideration."

Shri Kamath: (Hoshangabad): May I make an earnest request before the House proceeds with the debate? You are well aware that the debate has evoked much interest both inside as well as outside the House. Many hon. Members are still anxious to speak on this Bill. I would, therefore, request you to extend the time for discussion till tomorrow—I mean the general discussion and, *pari passu*, I would request you to increase the total time allotted for this Bill, with exercise of your discretionary powers to increase the time from 45 to 55 hours or round about that.

Secondly, you are aware that the observance of the *punya tithi* of Lokamanya Tilak falls on Wednesday—the day after tomorrow. Many of us are anxious to take part in this in our constituencies and other parts of the country. I would, therefore, earnestly request you to take up the second reading of this Bill, say, on Friday or Monday—not before Friday in any case, so that we may be here

to participate in the voting on the various clauses. That may also give sometime for Members to have talks outside the House on certain controversial clauses, such as Bombay. These two days, in the meantime, Wednesday and Thursday, may be utilised for the River Boards Bill, etc.

Shri Tulsidas (Mehsana West): I support what Shri Kamath has said that the time for the first reading may be extended by one day more in order that the hon. Members who may like to speak may have enough time.

Mr. Speaker: Let us consider. Let us see how the progress is and then come to this matter again. So far as adjourning of the other stage or taking up the other stage at a later date is concerned, the hon. Minister of Parliamentary Affairs is also hearing him. He may have a talk with him and if they come to an agreement, I have no objection.

Dr. Lanka Sundaram (Visakhapatnam): There will be a large measure of agreement. (*Interruptions.*)

Mr. Speaker: There is no question of my agreeing. I am here from 11 A.M. till 6 P.M.

लाला अचित राम (हिसार) : अध्यक्ष जी, सबसे पहले मैं यह अर्ज करना चाहता हूँ कि इस मौके पर भी कहीं कहीं यह आवाज उठती है कि स्टेट्स रीऑर्गनाइजेशन (राज्य, पुनर्गठन) के मामले को छोड़ दिया जाय, क्योंकि इससे मल्क को बड़ा नुकसान पहुंचेगा। मैं समझता हूँ कि यह एक बेहतरीन मौका है जबकि हम इस काम को अपने हाथों में लेकर पायलकमौल तक पहुंचा सकते हैं, क्योंकि अभी हमारे मुल्क में बड़े बड़े महान व्यक्ति, पंडित जी, पंतजी और आजाद साहब मौजूद हैं। इसलिए हमें इस बात का फ़ैमला अभी कर लेना चाहिए।

*Introduced with the recommendation of the President.